

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH

Jaipur, this the 30<sup>th</sup> day of March, 2010

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDL.)

Original Application No.521/2009

Roop Narain Sharma  
s/o Shri Dwarika Prasad Sharma,  
r/o Village Rajakhera, Mohalla Nayawas,  
Ward No.24, Tehsil Rajakhera, Dholpur,  
Working as postman, in the office of  
Post Office, Singawali, Rajakhera  
Distt. Dholpur.

.. Applicant

(By Advocate: Shri Pawan Kumar, proxy counsel for Shri  
D.P.Sharma)

Versus

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Superintendent of Post Offices, Dholpur Division, Dholpur.

.. Respondents

(By Advocate: Shri Gaurav Jain)



Original Application No:522/2009

Vishambhar Dayal Sharma  
s/o Shri Ramdeen Sharma,  
r/o Mohalla Jariha, Ward No.7,  
Rajakhera, Distt. Dholpur, working as  
Postman, in the office of Post Office Rajakhera,  
Distt. Dholpur.

.. Applicant

(By Advocate: Shri Pawan Kumar, proxy counsel for Shri  
D.P.Sharma)

Versus

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Superintendent of Post Offices, Dholpur Division, Dholpur.

.. Respondents

(By Advocate: Shri Gaurav Jain)

ORDER (ORAL)

By this common order, I propose to dispose of these OAs as same question of law and facts is involved.

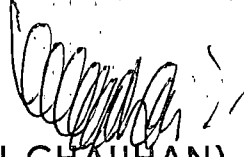
2. The applicants are working as Gramin Dak Sewak with the department. The respondents intended to conduct Postman Examination 2009 and for that purpose list of eligible persons was prepared. The applicants were held not eligible for the Postman Examination alongwith

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other persons and their candidature was rejected on the ground that they were overage. When the matter was listed on 26.11.2009, this Tribunal permitted the applicants to appear in the examination provisionally and result of the applicants was ordered to be kept in sealed cover. Pursuant to the interim direction granted by this Tribunal, the applicants were permitted to appear in the said examination. This Tribunal vide order dated 23.2.2010 passed in OA No.522/2009 directed the respondents to produce the record/result of the applicants kept in sealed cover. Today, the respondents have produced the sealed covers containing result of the Postman Examination. From perusal of the list so prepared by the respondents in respect of the Postman Examination held on 13.12.2009, it transpires that name of applicant Shri Roop Narain Sharma appears at Sl.No.53 and he obtained 34 marks in Paper-A, 0 mark in Paper-B and 7 Marks in Paper-C and total marks are 41, whereas name of applicant Shri Vishambhar Dayal Sharma appears at Sl.No.54 and he obtained 18 marks in Paper-A, 7 marks in Paper-B and 15 marks in Paper-C with total marks 40. From this list it is also evident that both the applicants could not pass the Postman Examination and

they have been declared failed. In view of this subsequent development, the question whether the applicants were overage and could not appear in the Postman Examination held on 13.12.2009 need not be gone into.

3. In view of what has been stated above, I find no merit in these OAs which are accordingly dismissed of with no order as to costs.



(M.L. CHAUHAN)  
Judl. Member

R/